

Section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No. L.T. 11311/17/24]

Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KARAD):
Sir, I lay on the Table:—

(i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/India ICC/Renewal/2023-24., dated the 1st January, 2024 notifying granting of renewal of recognition to India International Clearing Corporation (IFSC) Limited, 1st Floor, Unit No. 102, the Signature Building No. 13B, Road IC, Zone 1, GIFT SEZ, GIFT CITY Gandhinagar-382355 for one year, issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and sub-section (4) of Section 8A of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 11061/17/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), issued under Section 12 of the International Financial Services Centres Authority Act, 2019 and Section 4 of the Securities Contracts (Regulation) Act, 1956:-

- (1) No. IFSCA-PMTS/9/2023-Precious Metals., dated the 11th December, 2023, notifying granting of renewal of recognition to the India International Bullion Exchange IFSC Limited, Gujarat as Bullion Exchange and Bullion Clearing Corporation for one year.
- (2) No. IFSCA/India INX/Renewal/2023-24., dated the 1st January, 2024, notifying granting of renewal of recognition to the India International Exchange (IFSC) Limited, 1st Floor, Unit No. 101, The Signature Building No. 13B, Road IC, Zone 1, GIFT SEZ. GIFT CITY Gandhinagar-382355 for one year.

[Placed in Library. For (1) and (2), See No. L.T. 11061/17/24]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2023/161., dated the 21st December, 2023, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Seventh Amendment) Regulations, 2023, under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-

section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. L.T. 11369/17/24]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (1) No. SEBI/LAD-NRO/GN/2023/162., dated the 21st December, 2023, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2023.
- (2) No. SEBI/LAD-NRO/GN/2024/163., dated the 5th January, 2024, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Amendment) Regulations, 2024.

[Placed in Library. For (1) and (2), See No. L.T. 11369/17/24]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:-

- (1) No. FEMA 14(R)/2023-RB., dated the 20th December, 2023, publishing the Foreign Exchange Management (Manner of Receipt and Payment) Regulations, 2023.
- (2) S.O. 332(E)., dated the 24th January, 2024, publishing the Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2024.

[Placed in Library. See No. L.T. 11062/17/24]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 898(E)., dated the 18th December, 2023, publishing the Income-tax Amendment (Twenty-Eighth Amendment) Rules, 2023.
- (2) G.S.R. 900(E)., dated the 19th December, 2023, publishing the Income-tax (Twenty-Ninth Amendment) Rules, 2023.
- (3) G.S.R. 908(E)., dated the 22nd December, 2023, publishing the Income-tax (Thirtieth Amendment) Rules, 2023.

[Placed in Library. For (1) to (3) See No. L.T. 11370/17/24]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 20 of 2023, dated the 28th December, 2023, issuing guidelines under sub-section (4) of Section 194-O of the Income-tax Act, 1961, along with

Explanatory Memorandum.

[Placed in Library. See No. L.T. 11429/17/24]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda: -

- (1) G.S.R. 902(E)., dated the 20th December, 2023, extending the due date for filing of return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.
- (2) S.O. 5483(E)., dated the 28th December, 2023, extending dates of specified compliances in exercise of powers under Section 168A of the said Act.

[Placed in Library. For (1) and (2) See No. L.T. 11164/17/24]

- (3) S.O. 1(E)., dated the 1st January, 2024, constituting the Principal Bench of the Goods and Services Tax Appellate Tribunal (GSTAT) at New Delhi.
- (4) G.S.R. 10(E)., dated the 3rd January, 2024, amending the Principal Notification No. G.S.R. 673(E), dated the 28th June, 2017.

[Placed in Library. For (3) and (4) See No. L.T. 11371/17/24]

- (5) G.S.R. 30(E)., dated the 5th January, 2024, extending the due date for filing of return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.
- (6) G.S.R. 31 (E)., dated the 5th January, 2024, publishing the Central Goods and Services Tax (Amendment) Rules, 2024.
- (7) S.O. 84(E)., dated the 5th January, 2024, rescinding the Notification No. S.O. 3424(E), dated the 31st July, 2023.
- (8) S.O. 85(E)., dated the 5th January, 2024, notifying the special procedure to be followed by a registered person engaged in manufacturing of certain goods.

[Placed in Library. For (5) to (8) See No. L.T. 11164/17/24]

(ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) No. 90/2023 - Customs (N.T.), dated the 7th December, 2023, determining the rate of exchange of conversion of certain foreign currencies, into Indian currency or *vice versa*, for imported and export

goods with effect from 08.12.2023.

- (2) S.O. 5350(E), dated the 15th December, 2023, amending the Principal Notification No. S.O. 748 (E), dated the 3rd August, 2001.
- (3) No. 92/2023 - Customs (N.T.), dated the 18th December, 2023, amending the Notification No. 90/2023 - CUSTOMS (N.T.), dated the 7th December, 2023.
- (4) No. 93/2023 - Customs (N.T.), dated the 21st December, 2023, determining the rate of exchange of conversion of certain foreign currencies, into Indian currency or *vice versa*, for imported and export goods with effect from 22.12.2023.

[Placed in Library. For (1) to (4) See No. L.T. 11368/17/24]

- (5) G.S.R. 904(E)., dated the 21st December, 2023, amending the Principal Notification No. G.S.R. 734(E), dated the 13th October, 2021.
- (6) G.S.R. 909(E)., dated the 22nd December, 2023, amending the Principal Notification No. G.S.R. 328 (E), dated the 30th April, 2022.
- (7) G.S.R. 923(E)., dated the 29th December, 2023, publishing the Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2023.
- (8) G.S.R. 925(E)., dated the 29th December, 2023, amending the Principal Notification No. G.S.R. 590(E), dated the 13th August, 2008.
- (9) G.S.R. 929(E)., dated the 29th December, 2023, amending the Principal Notification No. G.S.R. 904(E), dated the 26th December, 2022.

[Placed in Library. For (5) to (9) See No. L.T. 11363/17/24]

- (10) S.O. 5492(E)., dated the 29th December, 2023, amending the Principal Notification No. S.O. 748 (E), dated the 3rd August, 2001.
- (11) No. 01/2024 - Customs (N.T.), dated the 4th January, 2024, determining the rate of exchange of conversion of certain foreign currencies, into Indian currency or *vice versa*, for imported and export goods with effect from 05.01.2024.
- (12) S.O. 177(E)., dated the 15th January, 2024, amending the Principal Notification No. S.O. 748 (E), dated the 3rd August, 2001.
- (13) No. 04/2024 - Customs (N.T.), dated the 18th January, 2024, determining the rate of exchange of conversion of certain foreign currencies, into Indian currency or *vice versa*, for imported and export goods with effect from 19.01.2024.

[Placed in Library. For (10) to (13) See No. L.T. 11368/17/24]

- (14) G.S.R. 54(E).., dated the 22nd January, 2024, amending the Principal Notification No. G.S.R. 114(E), dated the 2nd February, 2018.
- (15) G.S.R. 55(E).., dated the 22nd January, 2024, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021.

[Placed in Library. For (14) and (15) See No. L.T. 11430/17/24]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:-

- (1) G.S.R. 913(E).., dated the 22nd December, 2023, imposing anti-dumping duty on 'Industrial Laser Machines, used for cutting, making or welding' originating in or exported from China PR, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (2) G.S.R. 915(E).., dated the 26th December, 2023, imposing anti-dumping duty on 'Gypsum Board/Tiles with lamination at least on one side' originating or exported from China PR and Oman for a period of 5 years on recommendation of DGTR.
- (3) G.S.R. 918(E).., dated the 27th December, 2023, imposing anti-dumping duty on "Wheel Loaders" originating in or exported from China PR, for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (4) G.S.R. 928(E).., dated the 29th December, 2023, amending the Principal Notification No. G.S.R. 782(E), dated the 19th October, 2022.
- (5) G.S.R. 41(E).., dated the 15th January, 2024, levying of anti-dumping duty on "Meta Phenylene Diamine" imported from China PR for 5 years pursuant to Sunset Review Final Findings issued by DGTR.

[Placed in Library. For (1) to (5) See No. L.T. 11362/17/24]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memoranda:-

- (1) G.S.R. 1(E).., dated the 1st January, 2024, amending the Principal Notification No. G.S.R. 584 (E), dated the 19th July, 2022.
- (2) G.S.R. 2(E).., dated the 1st January, 2024, amending the Principal Notification No. G.S.R. 492 (E), dated the 30th June, 2022.
- (3) G.S.R. 42(E).., dated the 15th January, 2024, amending the Principal

Notification No. G.S.R. 584 (E), dated the 19th July, 2022.

[Placed in Library. For (1) to (3) See No. L.T. 11364/17/24]

(xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 11(E), dated the 3rd January, 2024, amending the Principal Notification No. G.S.R. 666(E), dated the 28th June, 2017, under Section 24 of Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 11365/17/24]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 12(E), dated the 3rd January, 2024, amending the Principal Notification No. G.S.R. 710(E), dated the 28th June, 2017, under Section 24 of Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 11366/17/24]

(xiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. 53(E), dated the 22nd January, 2024, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017, issued under sub-section (1) of Section 25 of the Customs Act, 1962, and sub-section (12) of Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 11431/17/24]

Report and Accounts (2022-23) of CNCI, Kolkata, West Bengal and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (प्रो. एस.पी. सिंह बघेल): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (a) Annual Report of the Chittaranjan National Cancer Institute (CNCI), Kolkata, West Bengal, for the year 2022-23.
- (b) Annual Accounts of the Chittaranjan National Cancer Institute (CNCI), Kolkata, West Bengal, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 11432/17/24]